

BEFORE THE NATIONAL GREEN TRIBUNAL, NEW DELHI

ORIGINAL APPLICATION NO 511 OF 2022

Chandrashekhar Khawade Petitioner

-Versus -

State of Jharkhand & others Respondents

REPLY/RESPONSE ON BEHALF OF THE RESPONDENT NO. 01,

CHIEF SECRETARY, GOVERNMENT OF JHARKHAND

1. With reference to matter of Chandrashekhar Khawade Vrs. State of Jharkhand and others (OA No. 511/2022). Hon'ble NGT passed an order dated 15.03.2023 wherein Chief Secretary, Government of Jharkhand has been impleaded as Respondent No 01 and directed to file a response within three weeks.
2. That a person namely Chandrashekhar Khawade, Chairman, BJP, Deoghar (Town) has made a complaint regarding SITCO Soap factory. The complainant mentioned in his complaint that the project is being run in violation of environmental norms.
3. The Hon'ble NGT, Principal Bench, New Delhi has been pleased to constitute a Joint Committee comprising of State PCB and District

Magistrate vide order dated 30.08.2022 to submit factual and action taken report of the factory in question i.e. SITCO Soap Industry.

4. In pursuant of the aforesaid order the Member Secretary, JSPCB had nominated Regional Officer, JSPCB Regional Office –cum- Laboratory, Dumka for enquiry and District Magistrate, Deoghar, nominated an Executive Magistrate as a member of the Joint Committee for enquiry of the said project. Accordingly, the Joint Committee enquired into the matter and submitted its report vide dated 18.10.2022 and the same was submitted before Hon'ble NGT.
5. That JSPCB issued a direction vide Board's Reference No. B-234, dated 31.01.2023 to the representative of the Project to stop operation of the Unit with immediate effect till the renewal of Consent to Operate (CTO) and for compliance of the environmental norms.

Photocopy of the direction issued by the Board vide ref. no. 234, dated 31.01.2023 is annexed herewith a marked with **annexure-A**

6. That the Regional Officer, JSPCB verified the compliance dated 27.02.2023 and reported to Member Secretary, JSPCB vide memo no 770,

dated 10.03.2023. Subsequently, the same was filed before Hon'ble Tribunal.

7. That a letter was issued by Department of Forest, Environment & Climate Change to the Deputy Commissioner, Deoghar and Superintendent of Police, Deoghar for the compliance of the order passed by Hon'ble NGT, P.B., New Delhi vide letter no. 1326 dated 12.04.2023 and letter no. 1325 dated 12.04.2023 respectively.

Photocopy of the letter no. 1326 dated 12.04.2023 and letter no. 1325 dated 12.04.2023 is annexed herewith a marked with **annexure-B**

8. That Jharkhand State Pollution Control Board, Ranchi has also directed the Superintendent of Police, Deoghar to take all the requisite steps for ensuring that the project proponent does not illegally operate the industry in question in violation of closure order vide Board's memo no. B-691 dated 10.04.2023.

Photocopy of the Board's memo no. B-691 dated 10.04.2023 is annexed herewith a marked with **annexure- C**

9. In compliance of order dated 15.03.2023 of the Hon'ble NGT, District Magistrate, Deoghar authorized Sri Animesh Ranjan, IAS (Probationer) vide order no 445, dated 12.04.2023 for enquiry and Compliance Verification.

Photocopy of Order No 445, dated 12.04.2023 authorization for enquiry and verification is annexed herewith a marked with **annexure-D**

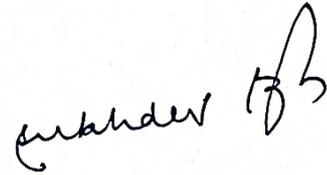
10. That Sri Animesh Ranjan, IAS (Probationer) visited the said SITCO Soap Factory dated 13.04.2023 and after due Physical Inspection the report has been submitted dated 13.04.2023. Point-wise report is shown below in the tabular format:-

Sl No	Directions issued vide Board's Ref. No B-234 dated 31/01/2023	Compliance
a)	To stop the operation of the Unit with immediate effect till Renewal CTO is accorded.	Complied- Unit was not under operational during the visit and with further enquiry in the local area people confirmed unit is closed. Sales Trend also reflect the same. (Sales Report Enclosed)
b)	To submit the Rain Water Harvesting Scheme (RWHS) within 15 days and implement the RWHS within 2 months.	Complied- There are two rain water harvesting projects in the premises (twin pit) (Photograph, Engineering Design and Receipt Enclosed)

c)	To maintain the neat and clean factory premises.	Complied- Factory premises was neat and clean.
d)	To make the proper drainage system and the Katcha drain which meets the municipal drain should be made pucca within 15 days of issuance of this letter.	Complied- Newly constructed drainage system was found in the backside linking it to Municipal drain (Slope is form entry/main gate of factory to exit/backside)
e)	The Ash which is stored inside the premises, its quantity should be submitted to the Board within 15 days and it should be disposed of properly within 2 months.	Complied- Since factory is not under operation, coal ash dumping area was empty. Also found receipt from Deoghar Municipal Area for transport of waste. They are also having transiting from coal to Briquette (Pictures and Bills Enclosed)
f)	To install the oil trapper at last discharge point for trapping of oil from floor wash/domestic discharge.	Complied- Found Oil trapper installed in the premises (Gravitational one) (Photograph, Engineering Design and Receipt Enclosed)
g)	To install the stack as per the CPCB norms, along with the Air Pollution Control Device within 3 months.	Complied- Found stack installed in the premises. (Pictures and Bill for sheets Chimni Enclosed)
h)	To do plantation in vacant land and if land is not available it should be done in several big baskets.	Found 30 plants in basket during the verification visit (Pictures Enclosed)
i)	To do proper Solid Waste Dumping.	No solid waste now in factory premises as factory is not operational One Solid waste transportation receipt from Deoghar Municipal Corporation was found. (Receipt Enclosed)

Photocopy of Enquiry and Verification Report dated 13.04.2023 is annexed herewith a marked with **annexure-E**.

11. That in view of the above submission and based on their reports, the compliance of the directions issued by Hon'ble NGT, P.B, New Delhi in its order dated 15.03.2023 has been ensured.



Chief Secretary,
Government of Jharkhand.



JHARKHAND STATE POLLUTION CONTROL BOARD

TOWNSHIP ADMINISTRATION BUILDING, HEC COMPLEX, DHURWA, RANCHI 834004
Telephone: 0651-2400850 (Fax)/ 2400851/2400852/2401847/2400979/2400139

By Email/Speedpost

Hon'ble NGT Matter
Time Bound (Urgent)

Ref. No. B-234

Ranchi, Dated 3/10/2023

From,

Yatindra Kumar Das,
Member Secretary.

To,

Sri Arun Kumar Chhawchharia,
Authorised Representative,
M/s Sitaram Soap Works,
P.O. Baidyanath, Deoghar - 814112.
Email: sswdeoghar@yahoo.com

Sub: - Directions issued under Section 33(A) of the Water (Prevention and Control of Pollution) Act, 1974 and under Section 31(A) of the Air (Prevention and Control of Pollution) Act, 1981 – Regarding.

Sir,

With reference to the subject noted above, it is to inform that the Hon'ble NGT, Principal Bench, New Delhi has passed an order on 30/08/2022 in Original Application No. – 511/2022 in the matter of Chandrashekhar Khawade Versus State of Jharkhand (Copy enclosed). The operative / relevant part of which is as follows: -

"1. The grievance in the present letter petition, which is treated and registered as original application, is that SITCO Soap industry is being run in violation of environmental norms in thickly populated area near Baidnath Mandir, Laxmi Bazar/ Ganesh Market in District Deoghar, which is the cultural capital of Jharkhand. The above said industry, which is stated to fall in the green category, emits heavy smoke from its chimney three days a week on every Monday, Wednesday and Friday. Untreated polluted industrial effluent is also being discharged in the municipal drain of Deoghar Municipal Corporation.

3..... Accordingly, we constitute a Joint Committee comprising of representative of State PCB and District Magistrate, Deogarh and direct the same to meet within two weeks, undertake visits to the site, look into the grievances of the applicant, associate the applicant and representative of the concerned project proponent, verify the factual position and submit its report within one month by e-mail at judicial-ngt@gov.in preferably in the form of searchable PDF/OCR Supported PDF and not in the form of Image PDF. The State PCB will be the nodal agency for coordination and compliance.

4. In case the Joint Committee observes any violation of consent conditions/environmental norms then it shall forward a copy of its report to

(i) Project Proponent to enable it/him to comply with the recommendations in the report of the Joint Committee or file objections against the observations/recommendations in the report of

the Joint Committee and file its/his response before this Tribunal as desired within one month from the date of receipt of a copy of the report of the Joint Committee; and

US

(ii) State PCB and District Magistrate, Deogarh to enable them to take appropriate remedial action by giving notice to/hearing the project proponent and following due process of law in control and abatement of environmental pollution/degradation and protection and improvement of environment and submit their action taken report within one month from the date of receipt of a copy of the report of the Joint Committee.

Whereas, the Joint Committee comprising of Sri Kamalakant Pathak, Regional Officer, JSPCB Regional Office – cum – Laboratory, Dumka (Representative of JSPCB) and Miss Supriya Bhagat, Executive Magistrate, Deoghar (Representative of Deputy Commissioner, Deoghar) has inspected the site in question and has submitted the Inspection Report (Copy of the Inspection Report enclosed). The perusal of Inspection Report submitted by the abovementioned joint committee shows that there are certain non-compliances of the specific and general conditions of the CTO issued by the Board.

Whereas, in compliance of the directions issued by the Hon'ble NGT, PB, New Delhi a copy of the abovementioned Inspection Report was forwarded to you to enable you to comply with the recommendations in the report of the Joint Committee or file objections against the observations/recommendations in the report of the Joint Committee before the Hon'ble Tribunal. Moreover, it was also directed to submit the time bound action plan to comply with the conditions of the previous CTO as well as the recommendations made in the report of the committee within 15 days of issuance of this letter vide Board's Ref. No. B-2650, Ranchi, dated: 19/12/2022.

Whereas, a representation was submitted by the Authorised Representative of the Unit stating that unfortunately Sri Shiv Chhawchharia, who is the working partner of the firm is presently admitted at Sahyadri Superspeciality Hospital, Deccan, Pune and in his absence the complete compliance of the recommendation is getting delayed. It was also requested to allow 30 days' time to report the compliance of the recommendations. Moreover, it was further requested to process the CTO Application No. – 14880510 dated 29/11/2022 for renewal of CTO.

Whereas, it was directed by the Board to submit the time bound action plan to comply with the conditions of the previous CTO as well as the recommendations made in the report of the committee, but the same was not submitted by you.

Now, therefore, in view of the above, the Competent Authority in exercise of the powers vested under Section 33(A) of the Water (Prevention and Control of Pollution) Act, 1974 and under Section 31(A) of the Air (Prevention and Control of Pollution) Act, 1981 has decided to issue the following directions: -

- a) To stop the operation of the Unit with immediate effect till Renewal CTO is accorded.
- b) To submit the Rain Water Harvesting Scheme (RWHS) within 15 days and implement the RWHS within 2 months.
- c) To maintain the neat and clean factory premises.
- d) To make the proper drainage system and the Katcha drain which meets the municipal drain should be made pucca within 15 days of issuance of this letter.
- e) The Ash which is stored inside the premises, its quantity should be submitted to the Board within 15 days and it should be disposed of properly within 2 months.
- f) To install the oil trapper at last discharge point for trapping of oil from floor wash/domestic discharge.

- g) To install the stack as per the CPCB norms, along with the Air Pollution Control Device within 3 months.
- h) To do plantation in vacant land and if land is not available it should be done in several big baskets.
- i) To do proper Solid Waste Dumping.

However, it is directed to submit the time bound report to the JSPCB as per the directions given above, in case of failure to do so, legal action may be initiated against the Unit.

This issues with the approval of the Competent Authority.

Encl: As above.

Yours sincerely,
Sd/-
(Yatindra Kumar Das)
Member Secretary

Memo No.. B-234

Ranchi, dated. 31.01.2023

Copy to: The Deputy Commissioner, Deoghar / The Regional Officer, JSPCB Regional Office – cum – Laboratory, Dumka for information and necessary action for compliance of the directions issued by the Hon'ble Tribunal.

(Yatindra Kumar Das)
Member Secretary
Yatindra Kumar Das

झारखण्ड सरकार
वन, पर्यावरण एवं जलवायु परिवर्तन विभाग

पत्र संख्या-7/पर्या0प्रदू0(वाद)-09/2023-1326 व0प0, राँची, दिनांक-12/04/2023

प्रेषक,

राजू रंजन राय,
सरकार के अपर सचिव।

सेवा में,

उपायुक्त,
देवघर।

विषय :- माननीय NGT, नई दिल्ली में दायर वाद O.A. No-511/2022 में दिनांक-15.03.2023 को पारित आदेश के अनुपालन के संबंध में।

महाशय,

निदेशानुसार उपर्युक्त विषयक वाद के संदर्भ में सूचित करना है कि माननीय NGT, नई दिल्ली द्वारा वाद O.A. No-511/2022 में दिनांक-15.03.2023 को आदेश पारित किया गया है एवं प्रतिवादी संख्या-1 एवं 3 की ओर से ससमय प्रतिशपथ पत्र दायर करने का निदेश दिया गया है।

अतः पारित आदेश की प्रति संलग्न करते हुए अनुरोध है कि आदेश के अनुपालन के निमित्त आवश्यक कार्रवाई करने की कृपा की जाय।

अनु0-यथोक्त।

विश्वासभाजन

12/4/2023

(राजू रंजन राय)
सरकार के अपर सचिव

झारखण्ड सरकार
वन, पर्यावरण एवं जलवायु परिवर्तन विभाग

(11)

पत्र संख्या-7/पर्या0प्रदू0(वाद)-09/2023-1325 व0प0, राँची, दिनांक-12/04/2023

प्रेषक,

राजू रंजन राय,
सरकार के अपर सचिव।

सेवा में,

आरक्षी अधीक्षक,
देवघर।

विषय :- माननीय NGT, नई दिल्ली में दायर वाद O.A. No-511/2022 में दिनांक-15.03.2023 को पारित आदेश के अनुपालन के संबंध में।

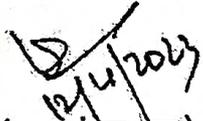
महाशय,

निदेशानुसार उपर्युक्त विषयक वाद के संदर्भ में सूचित करना है कि माननीय NGT, नई दिल्ली द्वारा वाद O.A. No-511/2022 में दिनांक-15.03.2023 को आदेश पारित किया गया है।

पारित आदेश की प्रति संलग्न करते हुए अनुरोध है कि आदेश के अनुपालन के निमित्त आवश्यक कार्रवाई करने की कृपा की जाय।

अनु0-यथोक्त।

विश्वासभाजन


 12/4/2023
 (राजू रंजन राय)
 सरकार के अपर सचिव



JHARKHAND STATE POLLUTION CONTROL BOARD

TOWNSHIP ADMINISTRATION BUILDING, HEC COMPLEX, DHURWA, RANCHI 834004
Telephone: 0651-2400850 (Fax)/ 2400851/2400852/2401847/2400979/2400139

By email/Speedpost

Hon'ble NGT Matter
Time Bound (Urgent)

Ref. No.....

Ranchi, Dated.....

From,

Yatindra Kumar Das,
Member Secretary.

To,

The Incharge,
M/s Sitaram Soap Works,
Mouza: Shyamganj, PS - Deoghar,
Dist - Deoghar, Jharkhand.

Sub: - Compliance of the directions issued by the Hon'ble NGT, PB, New Delhi in its order dated 15.03.2023 in O.A. No. 511/2022 - Reg.

Sir,

With reference to the subject noted above, it is to inform that the Hon'ble NGT, Principal Bench, New Delhi has passed an order on 15.03.2023 in Original Application No. - 511/2022 in the matter of Chandrashekhar Khawade Versus State of Jharkhand (Copy enclosed). The operative / relevant part of which is as follows:-

"10. In the meanwhile, in view of the precautionary principle embodied in Section 20 of the National Green Tribunal Act, 2010 it is ordered that the unit in question of the Respondent No. 4-Project Proponent shall remain closed till further orders to the contrary and Respondents No. 1 to 3 and the Superintendent of Police, Deoghar are directed to take all requisite steps for ensuring that Respondent No. 4-Project Proponent does not illegally operate the industry in question in violation of closure order."

In light of the above, it is, hereby directed to close down the Unit till further orders in compliance to the abovementioned directions of the Hon'ble Tribunal.

Encl: As above.

Yours sincerely,
Sd/-

(Yatindra Kumar Das)
Member Secretary

Memo No.....

Ranchi, Dated.....

Copy to: The Superintendent of Police, Deoghar to take all requisite steps for ensuring that the Project Proponent of the abovementioned Unit does not illegally operate the industry in question in violation of closure order.

Sd/-

(Yatindra Kumar Das)
Member Secretary

Memo No. B-691

Ranchi, Dated. 10/04/2023

Copy to: The Deputy Commissioner, Deoghar / The Regional Officer, JSPCB Regional Office - cum - Laboratory, Dumka for information and necessary action.

(Yatindra Kumar Das)
Member Secretary
YKD



उपायुक्त-सह-जिला दण्डाधिकारी का कार्यालय, देवघर
(जिला विधि शाखा)

दुरभाष सं० :- 06432-232680 फ़ैक्स :- 06432-232967 ई-मेल :- deolegalsec2@gmail.com

आदेश

National Green Tribunal, New Delhi Original Application No 511 of 2022 Chandrashekhar Khawade Vrs State of Jharkhand and Ors में पारित आदेश दिनांक 15.03.2023 के अनुसार Agency (SITCO Soap Factory) द्वारा किए गए Compliance का Enquiry/Verification Report उपलब्ध कराने का निदेश प्राप्त है।

अतः उक्त आदेश का Compliance का Enquiry/Verification Report उपलब्ध कराने हेतु श्री अनिमेश रंजन, भा०प्र०से०, सहायक समाहर्ता, देवघर को प्रतिनियुक्त किया जाता है एवं निदेश दिया जाता है कि वे उक्त वाद में निष्पक्ष जांच करते हुए जांच प्रतिवेदन अधोहस्ताक्षरी को दो दिन के अन्दर समर्पित करना सुनिश्चित करेंगे।

18/04/2023
उपायुक्त-सह-जिला दण्डाधिकारी,
देवघर।

ज्ञापांक 445.../विधि, देवघर दिनांक 18/04/2023
प्रतिलिपि: श्री अनिमेश रंजन, भा०प्र०से०, सहायक समाहर्ता, देवघर को सूचनार्थ एवं आवश्यक कार्रवाई हेतु प्रेषित।

18/04/2023
उपायुक्त-सह-जिला दण्डाधिकारी,
देवघर।



जाँच प्रतिवेदन

उपायुक्त-सह-जिला दण्डाधिकारी, देवघर के आदेश ज्ञापांक-445/विधि, देवघर दिनांक-12.04.2023 द्वारा National Green Tribunal, New Delhi Original Application No 511 of 2022 Chandrashekhar Khawade Vrs State of Jharkhand and Ors पारित आदेश दिनांक-15.03.2023 के अनुसार Agency (SITCO Soap Factory) द्वारा दिये गये Compliance का Enquiry/Verification Report उपलब्ध कराने हेतु श्री अनिमेश रंजन, भा0,प्र0से0, सहायक समाहर्ता, देवघर की प्रतिनियुक्ति की गई।

आदेश की अनुपालन करने हेतु दिये गये Terms of Reference के आलोक में SITCO Soap Factory दिनांक:-13.04.2023 को स्थलीय निरीक्षण कर जाँच की गई।

प्रश्नगत विषय पर जाँच निम्नांकित बिन्दुओं पर की गई।

S. N.	Direction issued vide Board's Ref. No. B-234 dated 31/01/2023	Compliance Status
a)	To stop the operation of the Unit with immediate effect till Renewal CTO is accorded.	Complied - Unit was not under operational during the visit And with further enquiry in the local area people confirmed unit is closed. Sales Trend also reflect the same.(Sales Report Enclosed)
b)	To submit the Rain Water Harvesting Scheme (RWHS) within 15 days and implement the RWHS within 2 months.	Complied -There are two rain water harvesting project in the premises(twin pit) (Photograph, Engineering Design and Receipt Enclosed)

AD
13/4/23

c)	To maintain the neat and clean factory premises.	Complied - Factory premises was neat and clean.
d)	To make the proper drainage system and the Katcha drain which meets the municipal drain should be made pucca within 15 days of issuance of the letter.	Complied - Newly constructed drainage system was found in the backside linking it to Municipal drain (Slope is from entry/main gate of factory to exit/backside) (Photograph Enclosed)
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g)	To install the stack as per the CPCB norms, along with the Air Pollution Control Device within 3 months.	Complied -Found stack installed in the premises. (Pictures and Bills for sheets Chimni Enclosed)
h)	To do plantation in Vacant available it should be done in several big baskets.	Found 30 plants in basket during the verification visit (Pictures Enclosed)
i)	To do proper Solid Waste Dumping.	No solid waste now in factory premises as factory is not operational-one Solid waste transportation receipt from Deoghar Municipal Corporation was found. (Receipt Enclosed)

A
12/11/23

मंतव्य :-

Terms of Refrence के आलोक में SITCO Soap Factory की स्थलीय निरीक्षण में पाया गया SITCO Soap Factory द्वारा Direction issued vide Board's Ref. No. B-234 dated 31/01/2023 के आलोक में सभी बिंदुओं का अनुपालन किया जा चुका है।

विश्वासभाजन,



श्री अनिमेश रंजन,
(भा०प्र०से०),

सहायक दण्डाधिकारी
एवं सहायक समाहर्ता, देवघर।



Figure 1 (d) Drainage

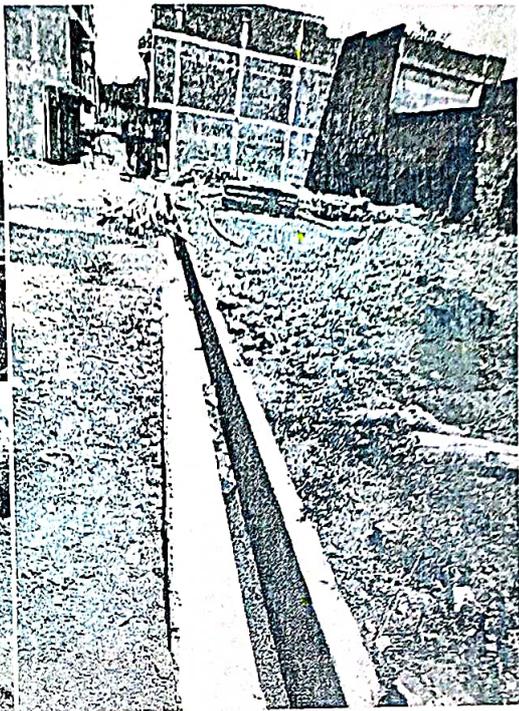


Figure 2 (d) Drainage

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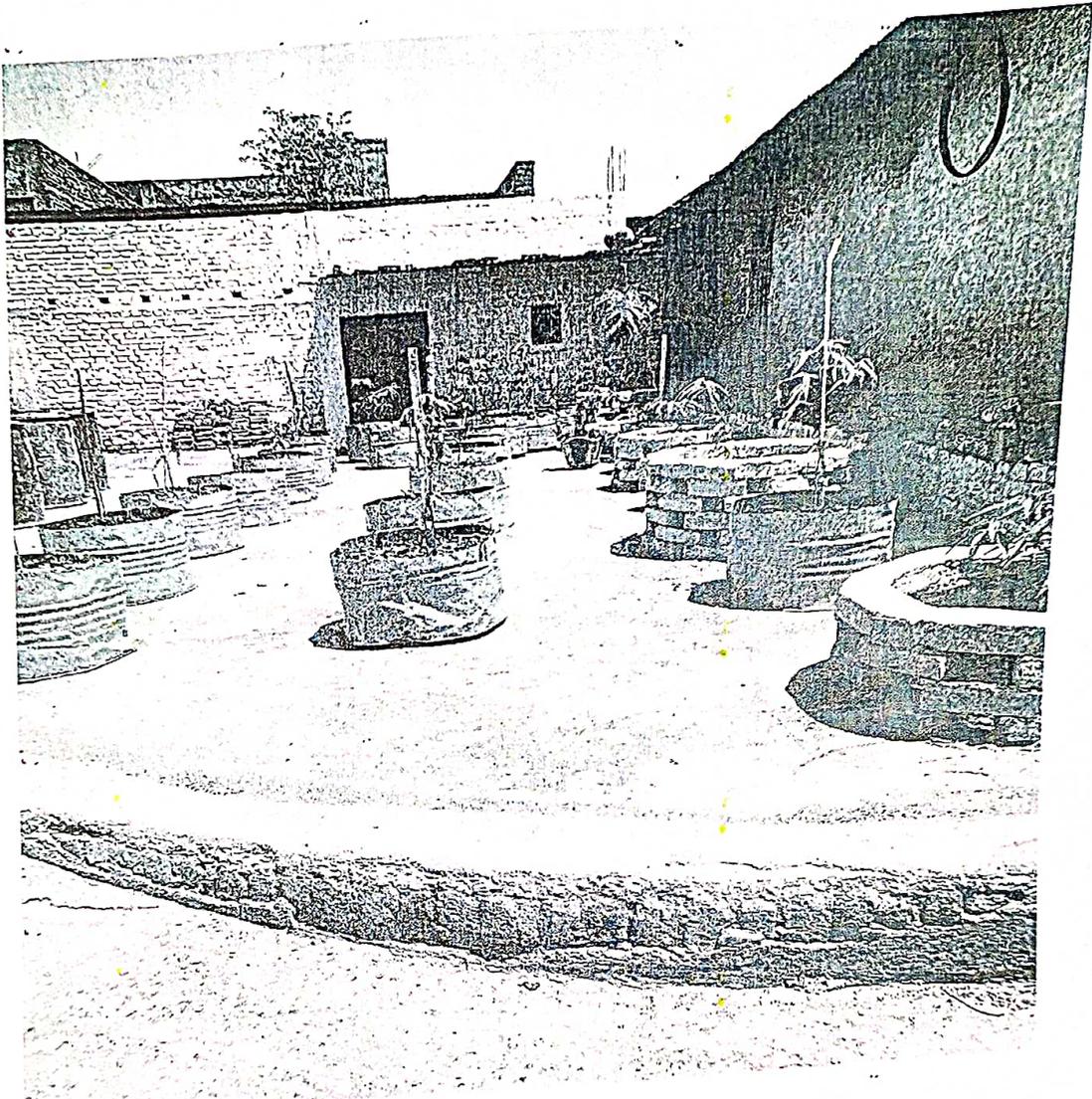


Figure 3 Point h Plantation

AB

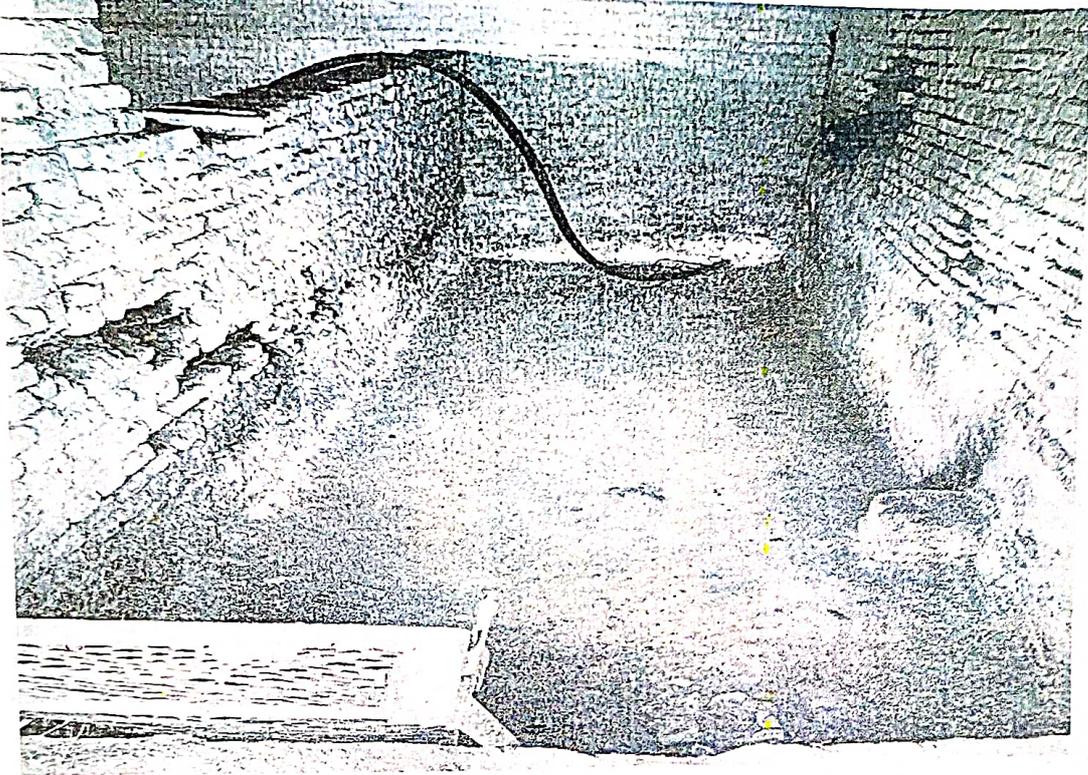


Figura 4 Point e and Point i Waste .

AB

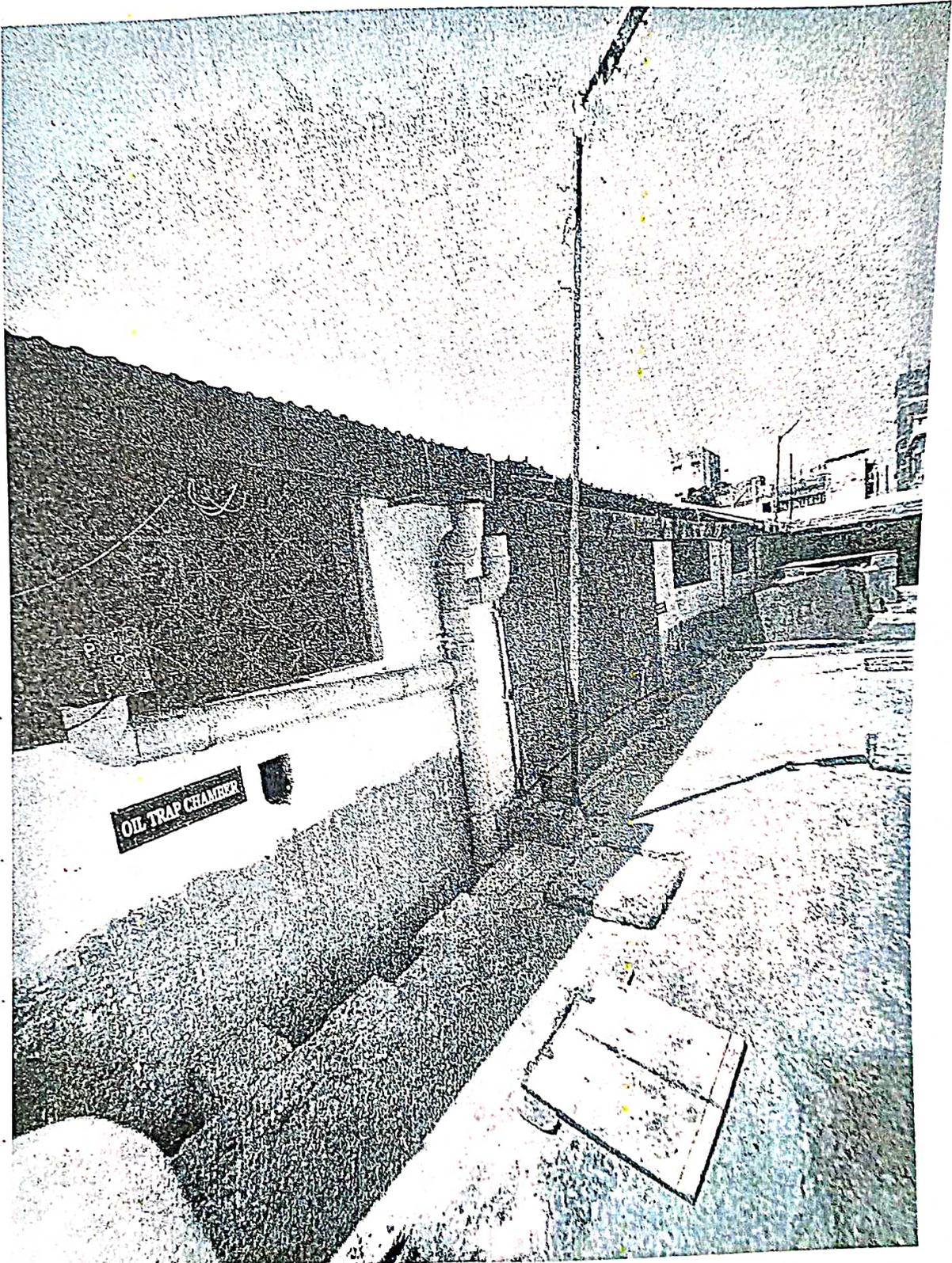


Figure 5 Point f Oil Tripper

AA

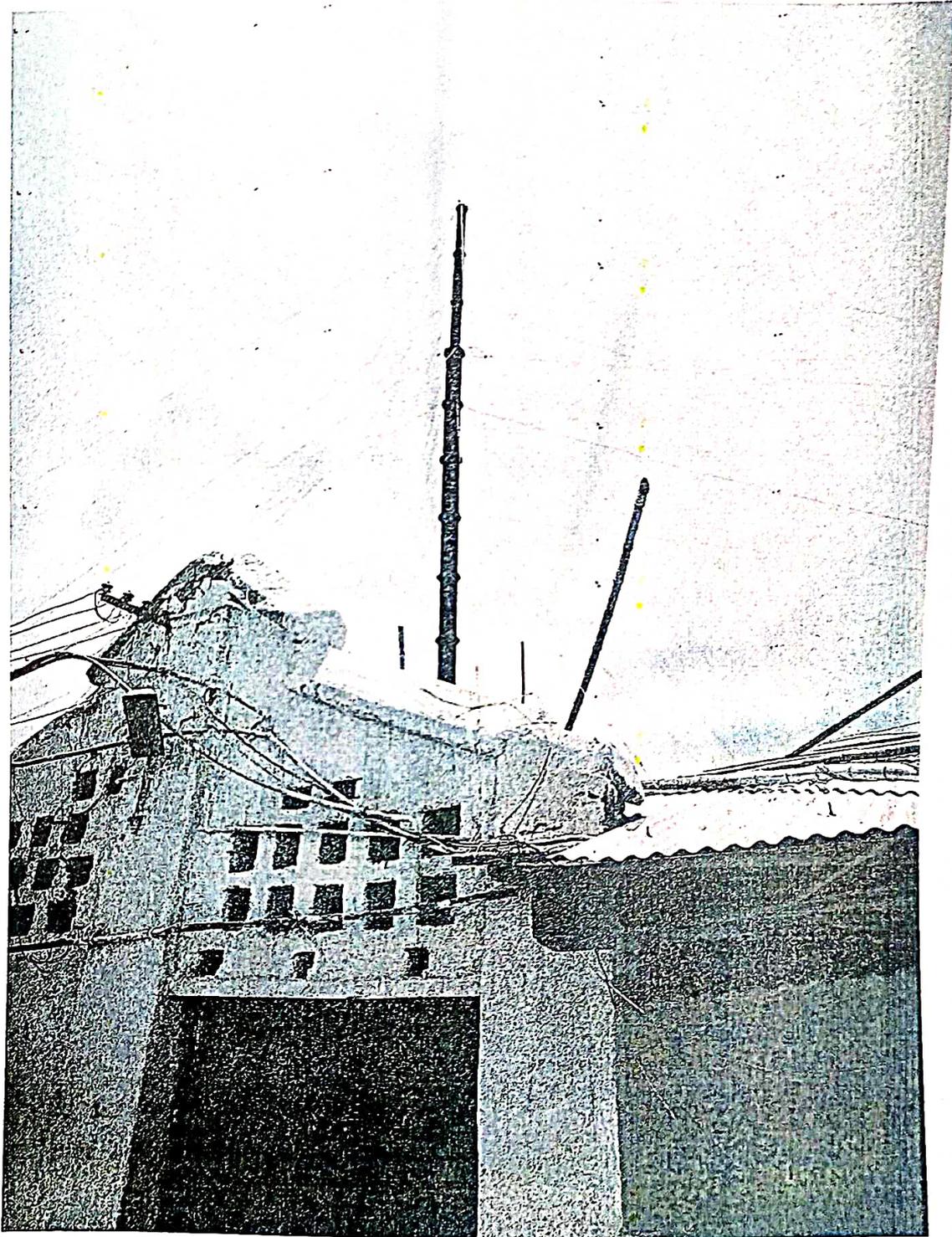
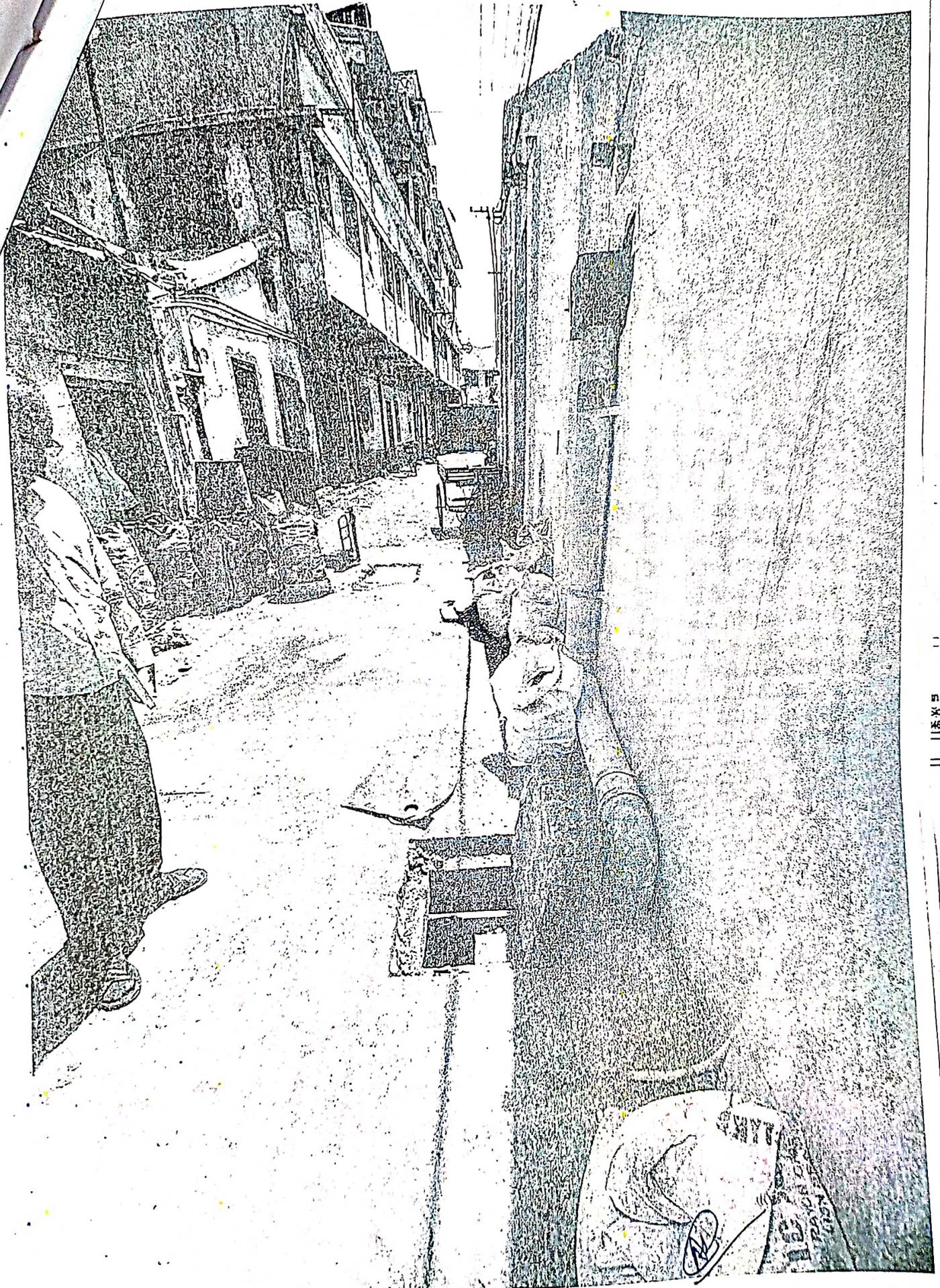


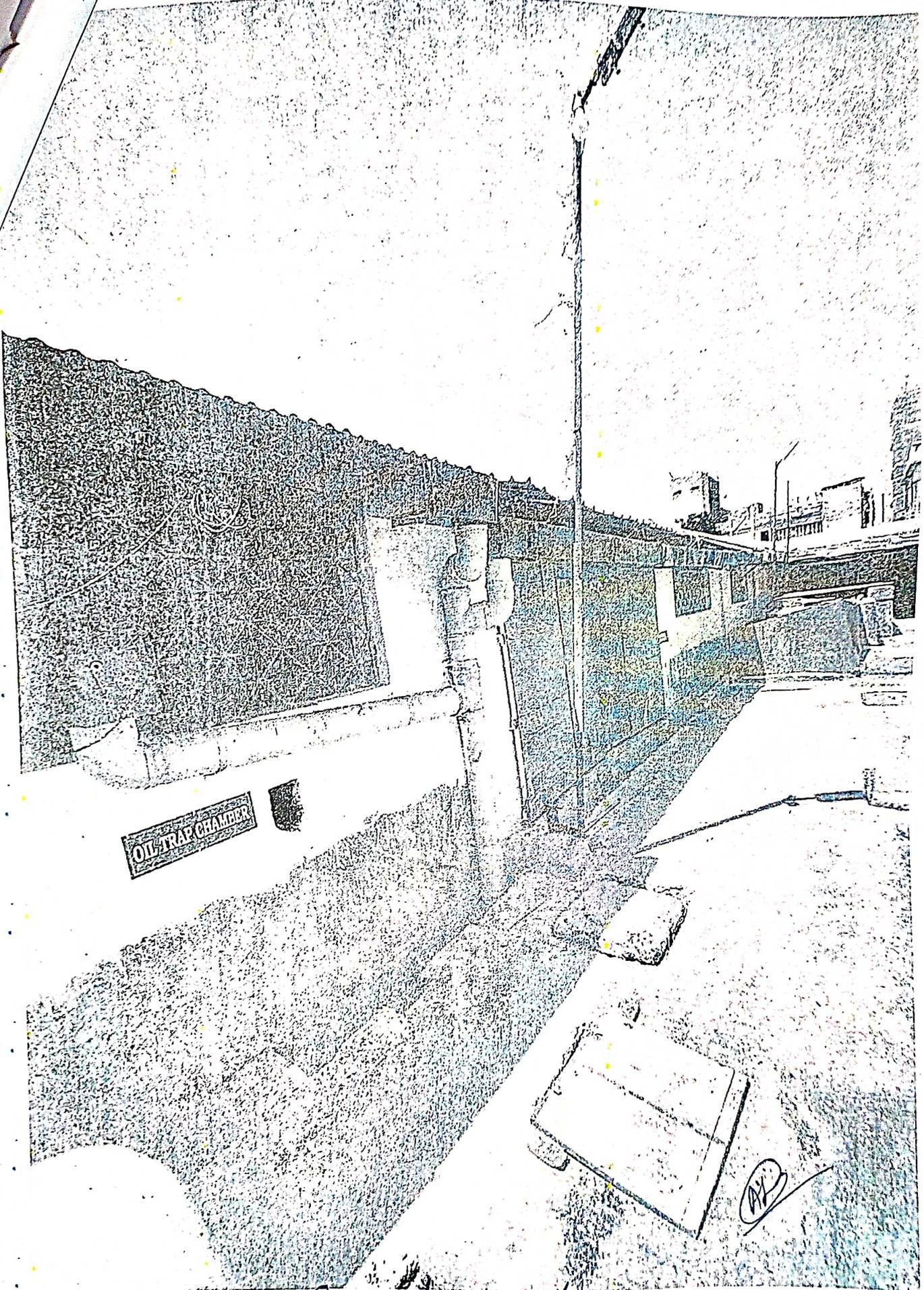
Figure 6 Point Chimney

①
19423



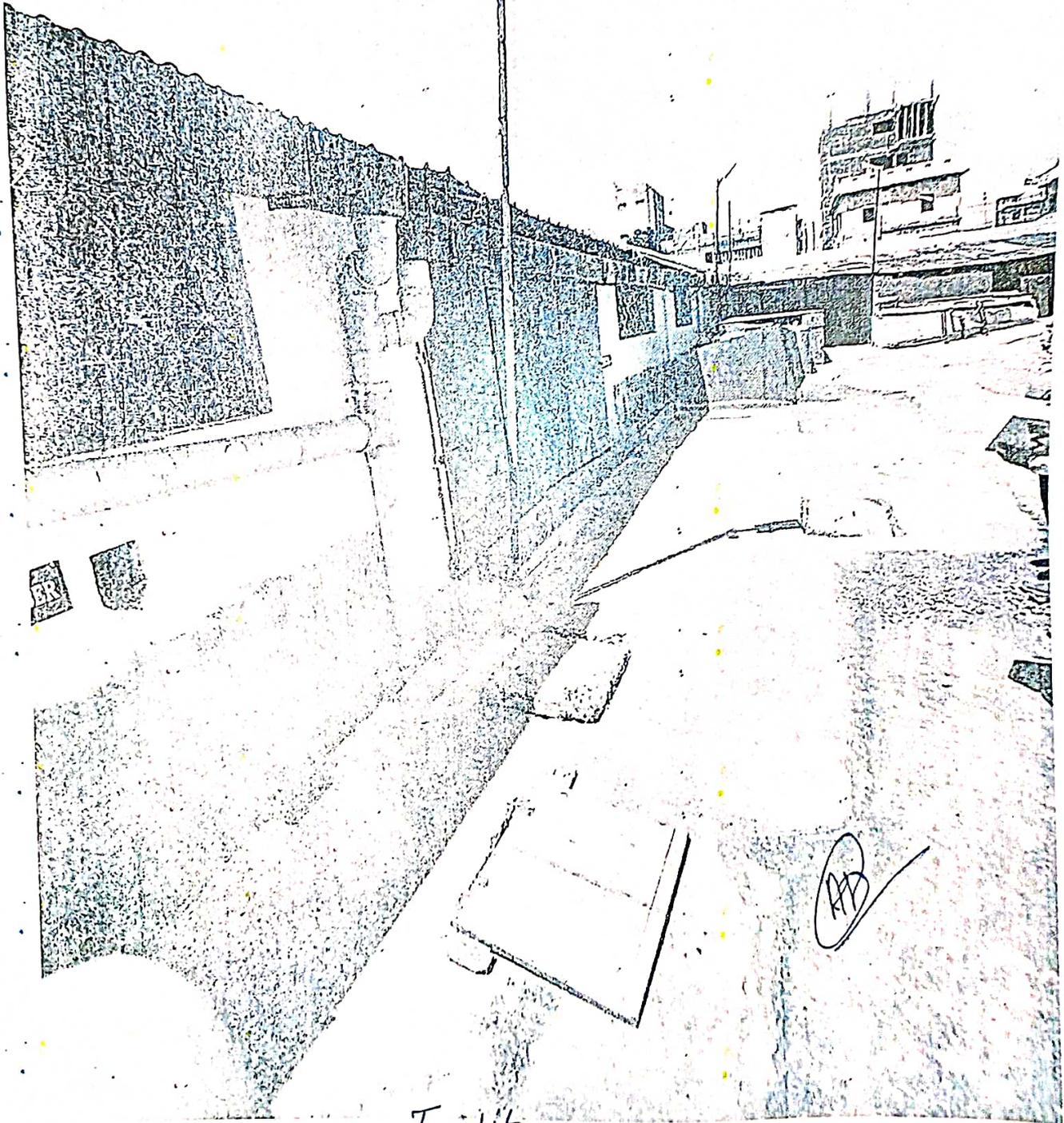
Rainwater Havana

11 11 11 11



Rain Water Harvesting

APD



Transit



147
SITARAM SOAP WORKS
 C.P Drolia Road
 B.Deoghar

Sales Register
 Monthly Summary
 1-Apr-2022 to 31-Mar-2023

Particulars	Transactions		Page 1
	Debit	Credit	Closing Balance
April		41,11,558.00	41,11,558.00 Cr
May		53,14,549.00	94,26,107.00 Cr
June		54,14,689.00	1,48,40,796.00 Cr
July		61,14,333.00	2,09,55,129.00 Cr
August		60,81,728.00	2,70,36,857.00 Cr
September		53,95,681.00	3,24,32,538.00 Cr
October		55,30,128.00	3,79,62,666.00 Cr
November		65,49,477.00	4,45,12,143.00 Cr
December		40,47,313.00	4,85,59,456.00 Cr
January		→ 27,07,150.00	5,12,66,606.00 Cr
February		→ 24,90,129.00	5,37,56,735.00 Cr
March		→ 21,91,417.00	5,59,48,152.00 Cr
Grand Total.		5,59,48,152.00	5,59,48,152.00 Cr

*Sales figure
 No production to date.*

*Manager
 SITCO*

*Piyush
 13/4/23*

Tax Invoice **148**

e-Invoice



IRN : ed1d76f05b56c5ecb723909c4880351b5c3a964a7db9fd-a4bf2a971d749dea4f
 Ack No. : 142212034640405
 Ack Date : 12-Dec-22

SHREE GURU AGROTECH (P) LTD.
 BANDHA, BAIJNATHPUR
 DEOGHAR, JHARKHAND - 814112
 GSTIN/UIN: 20AANCS3334B1ZW
 State Name : Jharkhand, Code : 20
 E-Mail : shreeguruagrotech@gmail.com
 Consignee (Ship to)

Sitaram Soap Works
 C.P. Drolia Road
 Deoghar 814112
 Jharkhand
 GSTIN/UIN : 20AAMFS6751N1ZR
 State Name : Jharkhand, Code : 20
 Buyer (Bill to)

Sitaram Soap Works
 C.P. Drolia Road
 Deoghar 814112
 Jharkhand
 GSTIN/UIN : 20AAMFS6751N1ZR
 State Name : Jharkhand, Code : 20
 Place of Supply : Jharkhand

Invoice No. **22-23/TI/Dec/002**
 Dated **12-Dec-22**
 Delivery Note
 Mode/Terms of Payment
 Reference No. & Date
 Other References
 Buyer's Order No.
 Dated
 Dispatch Doc No.
 Delivery Note Date
 Dispatched through
 Destination
JH15Y/0174
 Terms of Delivery
Deoghar
 Topay Freight to Be Paid by Buyer

5/12

SI	Description of Goods	HSN/SAC	Quantity	Rate	per	Amount
1	Briquette	4401	1,970.000 KG	13.00	KG	25,610.00

Piyush
 12/12/22
 73/12/22

Output CGST 2.50%
 Output SGST 2.50%
 Round Off

2.50 % 640.25
 2.50 % 640.25
 0.50

INWARD

JHARKHAND
 12/12/22

Sumit
 12/12/22

Amount Chargeable (in words) **₹ 26,891.00**
 Total 1,970.000 KG E. & O.E

Indian Rupees Twenty Six Thousand Eight Hundred Ninety One Only

HSN/SAC	Taxable Value	Central Tax Rate	Central Tax Amount	State Tax Rate	State Tax Amount	Total Tax Amount
4401	25,610.00	2.50%	640.25	2.50%	640.25	1,280.50
Total	25,610.00		640.25		640.25	1,280.50

Tax Amount (in words) : **Indian Rupees One Thousand Two Hundred Eighty and Fifty paise Only**

Company's Bank Details
 A/c Holder's Name : **Shree Guru Agrotech Pvt. Ltd.**
 Bank Name : **State Bank of India (Cash Credit)**
 A/c No. : **41452072930**
 Branch & IFS Code : **SME Deoghar & SBIN0063700**
 SWIFT Code :
 Company's VAT TIN : 20632605967
 Company's CST No. : DG 2579 (C)
 Company's PAN : AANCS3334B

Declaration
 We declare that this invoice shows the actual price of the goods described and that all particulars are true and correct.

for **SHREE GURU AGROTECH (P) LTD.**

Piyush
 13/12/22



Authorized Signatory

Towards samples getting from wood to Briquet

This is a Computer Generated Invoice

IRN : e0a9a104310561992415be3b1c34ad076f0c199d3b9f9-
a4ff364fba4d0e612e1
Ack No. : 142211708197199
Ack Date : 27-Sep-22



SHREE GURU AGROTECH (P) LTD. BANDHA, BAIJNATHPUR DEOGHAR, JHARKHAND - 814112 GSTIN/UIN: 20AANCS3334B1ZW State Name : Jharkhand, Code : 20 E-Mail : shreeguruagrotech@gmail.com	Invoice No.	Dated
	22-23/TI/Sep/08	27-Sep-22
	Delivery Note	Mode/Terms of Payment
	Reference No. & Date.	Other References
Consignee (Ship to) Sitaram Soap Works C.P. Drolia Road Deoghar 814112 Jharkhand GSTIN/UIN : 20AAMFS6751N1ZR State Name : Jharkhand, Code : 20	Buyer's Order No.	Dated
	Dispatch Doc No.	Delivery Note Date
	Dispatched through	Destination
Buyer (Bill to) Sitaram Soap Works C.P. Drolia Road Deoghar 814112 Jharkhand GSTIN/UIN : 20AAMFS6751N1ZR State Name : Jharkhand, Code : 20 Place of Supply : Jharkhand	Terms of Delivery	Topay Freight to Be Paid by Buyer

Sl No	Description of Goods	HSN/SAC	Quantity	Rate	per	Amount
1	Briquette	4401	2,070.000 KG	13.00	KG	26,910.00
	Output CGST 2.50%			2.50	%	672.75
	Output SGST 2.50%			2.50	%	672.75
	Round Off					0.50
Total			2,070.000 KG			₹ 28,256.00

Amount Chargeable (in words)

Indian Rupees Twenty Eight Thousand Two Hundred Fifty Six Only

E. & O.E

HSN/SAC	Taxable Value	Central Tax		State Tax		Total Tax Amount
		Rate	Amount	Rate	Amount	
4401	26,910.00	2.50%	672.75	2.50%	672.75	1,345.50
Total	26,910.00		672.75		672.75	1,345.50

Tax Amount (in words) : Indian Rupees One Thousand Three Hundred Forty Five and Fifty paise Only

Company's VAT TIN : 20632605967
 Company's CST No : DG 2579 (C)
 Company's PAN : AANCS3334B

Company's Bank Details

A/c Holder's Name : Shree Guru Agrotech Pvt. Ltd.
 Bank Name : State Bank of India (Cash Credit)
 A/c No. : 41452072930
 Branch & IFS Code : SME Deoghar & SBIN0063700
 SWIFT Code :

Declaration

We declare that this invoice shows the actual price of the goods described and that all particulars are true and correct

for SHREE GURU AGROTECH (P) LTD.

Authorised Signatory

Signature
12/14/22

SUBJECT TO DEOGHAR JURISDICTION

This is a Computer Generated Invoice

GSTIN : 20AANFR8941G1Z2
 PAN : AANFR8941G

TAX INVOICE
 Year 22-23

ORIGINAL

M/s. RAMCHANDRA SINGH CHOUHAN & SONS
 Kushatha Ashram Road, Jhousagarhi, Deoghar-814112 (Jharkhand)

No. 155

Date 30/07/22

Name S. TARAM SOAP WORKS

Address C.P. Doolia Road, Deoghar

Party GST No. 20AAME6751N1ZR

Mode of transport :

Vehicle No. :

PARTICULARS	HSN Code	QTY.	RATE	AMOUNT Rs.	P.
H.R. Sheet Cutting <div style="border: 1px solid black; padding: 2px; display: inline-block;">INWARD</div> Simita 30/7/22 Piyush 30/7/22	7204	277 kg 500gms	63/65	17662.87	87
TOTAL				17662.87	87
Rs. (in words) ... Twenty thousand ...				SGST@ 9% ...	1589.66
... eight hundred forty two ...				CGST@ 9% ...	1589.66
... rupees only.				IGST@ ...%	
Round Off (+/-)				- .19	
G. TOTAL				20842.00	

E. & O. E.

For M/s. RAMCHANDRA SINGH CHOUHAN & SONS

Printed by : Baba Banding & Printing House Sl. No. 1 to 450

Authorized Signature

Stack / chimney

Piyush
13/4/23